

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT) (CH) (INS) No. 144 of 2021
(Under Section 61 of Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 28.04.2021 passed in
CP(IB)No. 463/7/HDB/2019 and passed by the Ld. National Company Law
Tribunal, Hyderabad Bench)

In the matter of:

Swaroop Kumar Huggi

Suspended Director

M/s. Mahendra Investment Advisors Pvt. Ltd

Door No. 1-7-293, M. G. Road,

Secunderabad-500003.

Telangana State, India.

Presently at:

104/105, 4th Floor, Surya Towers,

Sardar Patel Road, Secunderabad,

Telangana, 500 003.

...Appellant

V

M/s. Simplex Infrastructure Limited (FC)

Simplex House 27, Shakespeare Sarani,

Kolkata 700017,

West Bengal.

...Respondent No.1

Mr. Adinarayana Babji Kota

Interim Resolution Professional,

M/s. Mahendra Investment Advisors Pvt. Ltd (CD),

3-1-211, Upstairs, Somasundram Street,

Secunderabad-500003,

Telangana State.

...Respondent No.2

Present:

For Appellant : Mr. Jay Kishor Singh, Advocate

For Respondent No.1/
Caveator : Mr. T.V.L. Narasimha Rao, Advocate

Order
(Virtual Mode)

Heard the Learned Counsel Mr. Jay Kishor Singh for the Appellant.

It comes to be known that the 1st Respondent/Financial Creditor has filed its Reply through the Learned Counsel. For filing of 'Rejoinder' of the 'Appellant' (to the Reply of the 1st Respondent) before the 'Office of the Registry' (not only through e-filing but also through Hardcopy), to be served upon the other side, well in advance before the next date of hearing, the matter is adjourned to 20.07.2021.

It is ordered that till the next date of hearing on 20.07.2021, the Proceedings of 'CIRP' shall remain stayed.

The Learned Counsel for the Appellant as well as the Learned Counsel for the 1st Respondent are required to file their 'Notes of Submissions' containing not more than 3 to 5 pages together with 'Citations', if any (not only through e-filing but also through Hard Copy) and the copy of the same shall be exchanged between the Learned Counsels, within one week, well in advance, before the next date of 'Hearing' and to get ready for Arguments in the main 'Appeal' on 20.07.2021.

The 'Office of the Registry' is directed to List the matter on **20.07.2021**.

[Justice Venugopal M]
Member (Judicial)

[V. P. Singh]
Member (Technical)

05.07.2021
SE